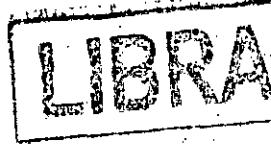


**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**



O.A/350/700/2020

Date of Order: 05.10.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. Tarun Shridhar, Administrative Member

Sumitra Bhattacharya, d/o Late Haradhan Bhattacharya,
residing at 1A, Kalas – 445, Diamond Harbour Road,
Sarada Garden, South 24 Parganas, 743503.

..... Applicant.

-Versus-

1. Union of India,
Service though the General Manager,
Eastern Railway, 17 Netaji Subhash Road,
Fairley Place, BBD Bagh, Kolkata – 700001.
2. The Chief Medical Director,
Eastern Railway, 14, Strand Road, Kolkata – 700001.
3. The Senior Divisional Personal Officer,
Eastern Railway, Sealdah,
under Divisional Railway Manager,
Eastern Railway, Sealdah, Kolkata - 700014.

..... Respondents.

For The Applicant(s): Mr. U. Roy, Counsel

For The Respondent(s): Mr. K. Sarkar, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both sides.

2. This OA has been filed to seek the following reliefs:

"8.a) An Order directing the respondents to immediately release the outstanding dues of the late Suchitra Bhattacharya in favour of the applicant herein which had become due under different heads such as Provident Fund, Leave Encashment, Gratuity and etc. within a period of fortnight;

b) Such other reliefs as this Hon'ble Tribunal may deem fit and proper;"

3. The facts of this case as narrated by ld. counsel for the applicant is that, the applicant, the sole legal heir of the deceased employee Suchitra Bhattacharya, a staff nurse subsequently promoted as Nursing Sister,

who passed away on 06.05.2017, seeks release of payment of all outstanding dues such as Provident Fund, Gratuity, Leave Encashment etc., under terminal benefits. The applicant preferred representation seeking of the above mentioned but the same has not considered as yet. Hence, this application.

4. At hearing, Ld. counsel for the applicant seeks direction to the competent authority to consider the representation in a time bound manner.

5. Since, seeking identical relief, the applicant has already preferred a representation dated 25.02.2020, to the Respondent No. 2, who is the Chief Medical Director, Eastern Railway, which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, we dispose of the OA with a direction upon the concerned Respondent no. 2 or any other competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 8 weeks from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

6. It is made clear that we have not entered into the merit of this matter and therefore, all points are kept open for consideration

7. The OA accordingly stands disposed of. No costs.

(Tarun Shridhar)
Member (A)

(Bidisha Banerjee)
Member (J)

ss